

12.12 hrs.

[English]

PAPERS LAID ON THE TABLE

Delimitation of Council Constituencies (UP) Amendment Order 1989, Registration of Electors (Amendment) Rules, 1989 and Notifications under Representation of People Act, 1951

THE MINISTER OF LAW AND JUSTICE (SHRI B. SHANKARANAND): I beg to lay on the Table—

- (1) A copy of the Delimitation of Council Constituencies (Uttar Pradesh) Amendment Order, 1989 (Hindi and English versions) published in Notification No. S.O. 501 (E) in Gazette of India dated the 30th June, 1989, under sub-section (3) of section 13 of the Representation of the People Act, 1950. [Placed in Library. See No. LT—8208/89]
- (2) A copy of the Registration of Electors (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. S.O. 409 (E) in Gazette of India dated the 6th June, 1989, under sub-section (3) of section 28 of the Representation of the People Act, 1950. [Placed in Library. See No. LT—8209/89]
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 169 of the Representation of the People Act, 1951:—
 - (i) The Conduct of Elections (Amendment) Rules, 1989 published in Notification No. S.O. 364 (E) in Gazette of India dated the 18th May, 1989 together with a corrigendum thereto to its Hindi versions published in Notification No. S.O. 592 (E) in Gazette of India dated the 28th July, 1989.

- (ii) The Conduct of Elections (Second Amendment) Rules, 1989 published in Notification No. S.O. 542 (E) in Gazette of India dated the 13th July, 1989. [Placed in Library. See No. LT—8210/89]

Report on progress in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved on Railways for year ended on 31st March, 1988

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): I beg to lay on the Table a copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the year ended the 31st March, 1988. [Placed in Library. See No. LT—8211/89]

Notifications under Central Excise and Salt Act, 1944, and Custom Act, 1962

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Salt Act, 1944:—
 - (i) G.S.R. 338 (E) published in Gazette of India dated the 3rd March, 1989 together with an explanatory memorandum seeking to amend Notification No. 82/88—CE dated the 1st March, 1988.
 - (ii) G.S.R. 519 (E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum seeking to amend Notification No. 157/83—CE dated the 21st May, 1983 so as to prescribe the effective

- rate of duty on processed Nylon Tyre Cord Fabrics.
- (iii) G.S.R. 520 (E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum seeking to exempt certain specified goods from the levy of special excise duty.
- (iv) G.S.R. 521 (E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum seeking to excisable goods produced in a Free Trade Zone or in a 100 per cent Export Oriented Undertaking from the levy of Special excise duty.
- (v) G.S.R. 522 (E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum seeking to grant set-off of special excise duty paid on inputs in certain circumstances.
- (vi) G.S.R. 523 (E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum seeking to provided an effective rate of duty at Rs. 10.50 per sq. metre on marble tiles falling under sub-heading No. 2504.31.
- (vii) G.S.R. 524 (E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum seeking to rescind Notification No. 22/88-CE dated the 1st March, 1988.
- (viii) G.S.R. 525 (E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum making certain amendments to Notification No. 20/89-Cent. Excise dated the 1st March, 1989 so as to omit an entry providing exemption from excise duty to power alcohol.
- (ix) G.S.R. 526 (E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum prescribing 35 per cent excise duty on products consisting of sheets of paper or paper board impregnated coated or covered with plastics, compressed together in one or more operations.
- (x) G.S.R. 527 (E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum making certain amendments to Notification No. 116/88-CE dated the 27th April, 1989 adding thereby an explanation to the said Notification.
- (xi) G.S.R. 528 (E) and G.S.R. 529 (E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum providing exemption from excise duty on certain specified goods manufactured in the mints of the Government of India.
- (xii) G.S.R. 530 (E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum providing for grant of rebate of special excise duty when excisable goods are exported under Rule 12, 12A and 191A of the Central Excise Rules, 1944.
- (xiii) G.S.R. 531 (E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum providing for movement of excisable goods without payment of excise

- duty for manufacture in bond and subsequent export of excisable goods.
- (xiv) G.S.R. 532 (E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum allowing credit for special excise duty paid on inputs.
- (xv) G.S.R. 585 (E) published in Gazette of India dated the 1st June, 1989 together with an explanatory memorandum seeking to extend the existing duty exemption to ropes made out of duty paid yarn to ropes made out of duty paid mono filament, tapes and strips also.
- (xvi) G.S.R. 617 (E) published in Gazette of India dated the 12th June, 1989 together with an explanatory memorandum redefining "Chindies" as "side trimmings of coated width not exceeding six centimeters."
- (xvii) G.S.R. 618 (E) published in Gazette of India dated the 12th June, 1989 together with an explanatory memorandum making certain amendments to Notification Nos. 63/87-CE dated the 1st March, 1987 and 82/88-CE dated the 1st March, 1988.
- (xviii) G.S.R. 676 (E) published in Gazette of India dated the 4th July, 1989 together with an explanatory memorandum exempting burnt clay tiles conforming to I.S. specification No. 3367/1975 from Central Excise duty.
- (xix) G.S.R. 684 (E) published in Gazette of India dated the 6th July, 1989 together with an explanatory memorandum making certain amendments to Notifica-
- tion No. 144/89-CE dated the 19th May, 1989.
- (xx) G.S.R. 457 (E) published in Gazette of India dated the 21st April, 1989 together with an explanatory memorandum prescribing the effective rate of duty on processed Nylon tyre cord fabrics at par with the tariff rate of duty.
- (xxi) G.S.R. 564 (E) published in Gazette of India dated the 23rd May, 1989 together with an explanatory memorandum amending the Central Excise Rules in order to provide for the payment of excise duty on matches in metric system with effect from 1st July, 1989.
- (xxii) G.S.R. 692 (E) published in Gazette of India dated the 11th July, 1989 together with an explanatory memorandum seeking to amend Notification No. 124/86-CE dated the 1st March, 1986.
- (xxiii) G.S.R. 697 (E) published in Gazette of India dated the 17th July, 1989 together with an explanatory memorandum providing for a concessional rate of duty on the wastes of acrylic staple fibre and tow, including tops thereof, falling under sub-heading No. 5503.19.
- (xxiv) G.S.R. 698 (E) published in Gazette of India dated the 17th July, 1989 together with an explanatory memorandum providing for a concessional rate of duty on polyester staple fibre and tow, including tops thereof if such items have been manufactured from wastes, falling within the chapter 54 or 55 of the said Schedule, by the process of recycling of such wastes in India.

(xxv) G.S.R. 700 (E) published in Gazette of India dated the 17th July, 1989 together with an explanatory memorandum providing partial exemption from excise duty on LPG intended for use in the manufacture of polyisobutylene, by which duty becomes chargeable only on the quantity of LPG actually consumed in the manufacture of polyisobutylene.

(xxvi) G.S.R. 701 (E) published in Gazette of India dated the 17th July, 1989 together with an explanatory memorandum providing concessional rate of excise duty on naphtha, for use in the manufacture of specified chemicals so as to specifically include ammonia in the list of specified chemicals.

(xxvii) G.S.R. 737 (E) published in Gazette of India dated the 1st August, 1989 together with an explanatory memorandum seeking to exempt billets, rods and sheets of oxygen-free copper or beryllium copper manufactured by the Defence Metallurgical Research Laboratory, Hyderabad out of copper supplied by the Hindustan Copper Limited from excise duty. [Placed in Library. See No. LT—8212/89]

(2) A copy of the following Notification (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 636 (E) published in Gazette of India dated the 22nd June, 1989 together with an explanatory memorandum seeking to amend the technical specification of the toughended glass allowed at nil rate of countervailing duty when imported for the manufacture of solar cells/modules.

(ii) G.S.R. 637 (E) published in Gazette of India dated the 22nd June, 1989 together with an explanatory memorandum seeking to fully exempt artificial electronic ear (Cochlear implant) from the customs duty leviable thereon when imported by handicapped or disabled person for his personal use.

(iii) G.S.R. 653 (E) published in Gazette of India dated the 30th June, 1989 together with an explanatory memorandum seeking to extend the validity of Notification No. 522/86—Cus., dated the 31st December, 1986 upto 30th June, 1990.

(iv) G.S.R. 654 (E) published in Gazette of India dated the 30th June, 1989 together with an explanatory memorandum seeking to exempt pig iron from auxiliary duty of customs in excess of 5 per cent *ad valorem*.

(v) G.S.R. 655 (E) published in Gazette of India dated the 30th June, 1989 together with an explanatory memorandum seeking to remove the redundant entry in Notification No. 159/89—Cus., dated the 12th May, 1989.

(vi) G.S.R. 683 (E) published in Gazette of India dated the 6th July, 1989 together with an explanatory memorandum regarding the raw materials required for the manufacture of electronic components.

(vii) G.S.R. 699 (E) and G.S.R. 703 (E) published in Gazette of India dated the 17th July, 1989 together with an explanatory memorandum seeking to extend the existing import duty exemption to raw wool imported by registered apex State Level Khadi Federations.

- (viii) G.S.R. 702 (E) and G.S.R. 703 (E) published in Gazette of India dated the 17th July, 1989 together with an explanatory memorandum seeking to fully exempt foodstuffs and provisions imported by a foreign citizen from customs duties, subject to certain conditions.
- (ix) G.S.R. 704 (E) published in Gazette of India dated the 17th July, 1989 together with an explanatory memorandum seeking to exempt duty on specified life saving drugs.
- (x) G.S.R. 722 (E) published in Gazette of India dated the 31st July, 1989 together with an explanatory memorandum prescribing concessional rate of customs duty to goods (other than raw materials) for the manufacture of two wheeled motor vehicle and also to extend the validity of Notification No. 351/85-Cus., dated the 5th December, 1985 upto 31st July, 1990.
- (xi) G.S.R. 729 (E) published in Gazette of India dated the 1st August, 1989 together with an explanatory memorandum seeking to make certain amendment to the Notification No. 345/86-Cus., dated the 16th July, 1986.
- (xii) G.S.R. 733 (E) and G.S.R. 734 (E) published in Gazette of India dated the 1st August, 1989 together with an explanatory memorandum seeking to exempt consumable goods imported by public funded research institutions under the Department of Space and Atomic Energy from the whole of the basic, additional and auxiliary duties of customs. [Placed in Library. See No. LT—8213/89]

Order issued by President under Article 280 of the Constitution and Finance Commission (Miscellaneous Provision) Act 1951; statement indicating results of Market Loans floated in May, 1989; Notifications under Government Savings Certificates Act, 1959 and under Government Savings Bank Act, 1973, etc. etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): I beg to lay on the Table—

- (1) A copy of the Order (Hindi and English versions) issued by the President in pursuance of article 280 of the Constitution and the Finance Commission (Miscellaneous Provision) Act, 1951 published in Notification No. S.O. 544 in the Gazette of India dated the 13th July, 1989 making certain amendment in the order published in Notification No. S.O. 581 (E) dated the 17th July, 1987. [Placed in Library. See No. LT—8214/89]
- (2) A statement (Hindi and English versions) indicating the results of Market Loans floated in May, 1989. [Placed in Library. See No. LT—8215/89]
- (3) A copy each of the following Notification (Hindi and English versions) under subsection (3) of section 12 of the Government Savings Certificates Act, 1959:—
 - (i) The National Savings Certificates (VII Issue) (Amendment) Rules, 1989 published in Notification No. G.S.R. 696 (E) in Gazette of India dated the 17th July, 1989.
 - (ii) The Indira Vikas Patra (Amendment) Rules, 1989 published in Notification No. G.S.R. 720 (E) in Gazette of India dated the 28th July, 1989. [Placed in Library. See No. LT—8216/89]
- (4) A copy each of the following Notifica-

tions (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:—

- (i) The Post Office Savings Accounts (Third Amendment) Rules, 1989 published in Notification No. G.S.R. 695 (E) in Gazette of India dated the 17th July, 1989.
- (ii) The Post Office Recurring Deposit (Amendment) Rules, 1989 published in Notification No. G.S.R. 708 (E) in Gazette of India dated the 21st July, 1989. [Placed in Library. See No. LT—8217/89]

(4) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of India and its subsidiary Banks viz. State Bank of Bikaner and Jaipur, State Bank of Hyderabad, State Bank of Indore, State Bank of Mysore, State Bank of Patiala, State Bank of Saurashtra and State Bank of Travancore for the period from 1st January, 1988 to 31st March, 1989 along with the Accounts and the Auditor's Report thereon, under sub-section (4) of section 40 of the State Bank of India Act, 1955 and sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959. [Placed in Library. See No. LT—8218/89 to 8225/89]

(5) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—

- (i) Reports on the working and activities of the Central Bank of India for the period from 1st January, 1988 to 31st March, 1989 along with Accounts and the Auditor's Report thereon. [Placed in Library. See No. LT—8226/89]

(ii) Report on the working and activi-

ties of the Bank of India for the period from 1st January, 1988 to 31st March, 1989 along with Accounts and the Auditor's Report thereon. [Placed in Library. See No. LT—8227/89]

(iii) Reports on the working and activities of the Punjab National Bank for the period from 1st January, 1988 to 31st March, 1989 along with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—8228/89]

(iv) Reports on the working and activities of the Canara Bank for the period from 1st January, 1988 to 31st March, 1989 along with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—8229/89]

(v) Report on the working and activities of the United Bank of India for the period from 1st January, 1988 to 31st March, 1989 along with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—8230/89]

(vi) Reports on the working and activities of the Dena Bank for the period from 1st January, 1988 to 31st March, 1989 along with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—8231/89]

(vii) Reports on the working and activities of the Syndicate Bank for the period from 1st January, 1988 to 31st March, 1989 along with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—8232/89]

(viii) Reports on the working and activities of the Union Bank of India for the period from 1st January, 1988 to 31st March, 1989 along

with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—8233/89]

- (ix) Reports on the working and activities of the Indian Bank for the period from 1st January, 1988 to 31st March, 1989 along with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—8234/89]
- (x) Reports on the working and activities of the Bank of Maharashtra for the period from 1st January, 1988 to 31st March, 1989 along with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—8235/89]
- (xi) Reports on the working and activities of the Indian Overseas Bank for the period from 1st January, 1988 to 31st March, 1989 along with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT—8236/89]
- (5) A copy each of the following Reports (Hindis and English versions) under subsection (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:—
- (i) Reports on the working and activities of the Vijaya Bank for the period from 1st January, 1988 to 31st March, 1989 along with Accounts and the Auditor's Report thereon. [Placed in Library. See No. LT—8237/89]
- (ii) Reports on the working and activities of the Punjab and Sind Bank for the period from 1st January, 1988 to 31st March, 1989 along with Accounts and the Auditor's Report thereon. [Placed in Library. See No. LT—8238/89]

- (iii) Reports on the working and activities of the Oriental Bank of Commerce for the period from 1st January, 1988 to 31st March, 1989 along with Accounts and the Auditor's Report thereon. [Placed in Library. See No. LT—8239/89]
- (iv) Reports on the working and activities of the New Bank of India for the period from 1st January, 1988 to 31st March, 1989 along with Accounts and the Auditor's Report thereon. [Placed in Library. See No. LT—8240/89]
- (v) Reports on the working and activities of the Corporation Bank for the period from 1st January, 1988 to 31st March, 1989 along with Accounts and the Auditor's Report thereon. [Placed in Library. See No. LT—8241/89]
- (vi) Report on the working and activities of the Andhra Bank for the period from 1st January, 1988 to 31st March, 1989 along with Accounts and Auditor's Report thereon. [Placed in Library. See No. LT-8242/89]

One hundred thirty second report of the Law Commission; Annual Report and Review on the working of Institute of Constitutional and Parliamentary Studies, New Delhi for 1987-88 etc.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): I beg to lay on the Table:—

- (1) A copy of the Hundred Thirty-Second Report (Hindi and English versions) of the Law Commission on need for amendment of the provisions of Chapter IX of the code of criminal procedure, 1973 in order to ameliorate the hardship and mitigate the distress of neglected

women, children and parents. [Placed in Library. See No. LT—8243/89]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1987-88.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT—8244/89]

Statement correcting reply given on 1-8-1989 to USQ No. 2143 re. tidal wave energy in Gujarat

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALPNATH RAI): I beg to lay on the Table a statement (Hindi and English versions) correcting the reply given on 1st August, 1989 to Unstarred Question No. 2143 by Shri Chhitubhai Gamit regarding tidal wave energy in Gujarat. [Placed in Library. See No. LT—8245/89]

Tea Board (Recruitment and conditions of Service of Director of Tea Development appointed by Government) Rules 1988; Review on the working of and Annual Report of Tea Trading Corporation of India for 1986-87 and a statement showing reasons for delay in laying these papers etc. etc.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI): I beg to lay on the Table:—

- (1) A copy of the Tea Board (Recruitment and Conditions of Service of Director of

Tea Development appointed by Government) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 505 (E) in Gazette of India dated the 4th May, 1989, under sub-section (3) of section 49 of the Tea Act, 1953. [Placed in Library. See No. LT—8246/89]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1986-87.

(ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (3) A statement (Hindi and English versions) showing reasons for delay in the laying the papers mentioned at (2) above. [Placed in Library. See No. LT—8247/89]

- (4) A statement (Hindi and English versions) explaining reasons for not laying the Audited Accounts of the Spices Board for the year 1987-88, within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT—8248/89]

- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Coffee Act, 1942:—

(i) The Coffee (Amendment) Rules, 1989 published in Notification No. G.S.R. 427 (E) in Gazette of India dated 5th April, 1989.

(ii) The Coffee (Second Amendment) Rules, 1989 published in Notifica-

tion No. G.S.R. 462 (E) in Gazette of India dated the 22nd April, 1989. [Placed in Library. See No. LT—8249/89]

Statement showing action taken by Government on the various assurances, promises and undertakings given by Ministers during various sessions of Eighth Lok Sabha

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIMATI SHEILA DIKSHIT): I beg to lay on the Table a copy each of the following statements (Hindi and English versions) showing the action taken by the Government on the various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth Lok Sabha:—

- (i) Statement No. XVI—Third Session, 1985 [Placed in Library. See No. LT—8250/89]
- (ii) Statement No. XXIII—Fifth Session, 1986 [Placed in Library. See No. LT—8251/89]
- (iii) Statement No. XXI—Sixth Session, 1986 [Placed in Library. See No. LT—8252/89]
- (iv) Statement No. XVIII—Seventh Session, 1986 [Placed in Library. See No. LT—8253/89]
- (v) Statement No. XVIII—Eighth Session, 1987 [Placed in Library. See No. LT—8254/89]
- (vi) Statement No. XVI-II—Part of Eighth Session, 1987 [Placed in Library. See No. LT—8255/89]
- (vii) Statement No. XIII—Ninth Session, 1987 [Placed in Library. See No. LT—8256/89]

- (viii) Statement No. XI—Tenth Session, 1988 [Placed in Library. See No. LT—8257/89]
- (ix) Statement No. VII—Eleventh Session, 1988 [Placed in Library. See No. LT—8258/89]
- (x) Statement No. IV—Twelfth Session, 1988 [Placed in Library. See No. LT—8259/89]
- (xi) Statement No. III—Thirteenth Session, 1985 [Placed in Library. See No. LT—8260/89]

[Translation]

SHRI SYED SHAHABUDDIN (Kishanganj): Sir, I want to say a few words on Item No. 10.

I have noted that replies in respect of the assurances as old as more than one year i.e. for the period 1985 to 1988, are being given only now. I would like to request you to convey this to the Government.

MR. SPEAKER: There is a Committee on Government Assurances.

SHRI SYED SHAHABUDDIN: Mr. Speaker, Sir, it is a matter of objection because the Government is giving replies in respect of the assurances given four years back. This is quite surprising.

MR. SPEAKER: You may write in this regard to the Assurance Committee.

SHRI SYED SHAHABUDDIN: I shall do so but you should also convey it to them. All the Ministries should be asked to reply within one year at the most.

MR. SPEAKER: I shall also tell them.